

पर संतुलित एक सिर की धोर की शिला (केप-स्टोन) को यामे होता था। इन्हें बिहार में प्रसुरों की कन्न कहते हैं।

- (3) खूटीटोली का कश्मिस्तान धोर सरदकल की बस्ती ये दोनों कहां तक सम्बन्धित हैं, इस विषय में अभी तक प्रमाणित रूप से कुछ नहीं कहा जा सकता

Post-Matric Scholarships

1279. **Shrimati Laxmi Bai:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Central Government are giving post-matric scholarships to the candidates from non-Hindi speaking areas for the study of Hindi; and

(b) the total number of scholarships to be granted during the current academic year?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Yes, Sir.

(b) 1,000.

Exemption from Educational Qualifications

1280. **Shri Basumatari:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that all the employees who joined the Government of India service before 1946 and have completed 10 years service till 1957 were granted exemption from educational qualifications; and

(b) whether there are any cases where discriminatory treatment has been meted out and they have not been exempted from educational qualifications?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). During the

Second World War, a large number of posts were created, but, for want of qualified persons, many such posts had to be filled in by persons not possessing the prescribed educational qualifications. Although these persons were not educationally qualified to hold the posts on permanent basis, yet in view of their long service, and the fact that many had good records of service, it was felt that their cases deserved sympathetic consideration. Accordingly, in August 1955, it was decided that such unqualified persons could be declared quasi-permanent or made permanent, in relaxation of the requirement of educational qualification, if they satisfied certain conditions e.g., they were recruited before April, 1947, and had rendered 10 years continuous service, with a record well above the average, etc. A copy of the orders issued on the subject is placed on the Table of the House. [Placed in Library. See No. LT-4712/65].

In view of the position explained above, the question of any discrimination referred to in part (b) of the Question does not arise, as the relaxation is given in the limited cases covered by the orders.

Caustic Soda

1281. { **Shri R. Barua:**
Shri Yashpal Singh:
Shri D. D. Mantri:
Shri Basumatari:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government have given a licence for the manufacture of Caustic Soda at Sambhar recently; and

(b) if so, what is the capacity of the plant and to whom the licence has been granted?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) No.

(b) Does not arise.